

Company : Sol Infotech Pvt. Ltd. Website : www.courtkutchehry.com

### Bihar Official Language Act, 1950

## 39 of 1950

CONTENTS

- 1. Short Title, Extent And Commencement
- 2. Official Language
- 3. Second Official Language

## Bihar Official Language Act, 1950

#### 39 of 1950

An Act to provide for the adoption of Hindi in Devanagari script as the language to be used for the official purposes of the State of Bihar Where it is expedient to provide for the adoption of Hindi in Devanagari script as the language to be used for the official purpose of the State of Bihar; It is hereby enacted as follows:- 1. Published in the Bihar Gazette of the 29th November, 1950 and for Statement of Objects and Reasons, see the Bihar Gazette, 1950, Pt. V, 340.

#### **<u>1.</u>** Short Title, Extent And Commencement :-

(1) This Act may be called the Bihar Official language Act, 1950.

(2) It extends to the whole of the State of Bihar.

(3) It shall come into force on such date as the State Government may, by notification appoint and different dates may be appointed for different official purposes of Bihar:

Provided that the date or dates appointed by the State Government under this sub-section in respect of any of the parts of the State should not be later than 1[ten] years from the date on which the Act with the assent thereto of the competent authority is first published in the Official Gazette.

1. Substituted for "seven" by Bihar Act 8 of 1957.

## 2. Official Language :-

Subject to the provisions of Articles 346,347 and 318 of the Constitution of India, the language to be used for the official

purposes of the State shall be Hindi in Devanagari script.

# 3. Second Official Language :-

1[ The State Government may from time to time, by notification published in the Official Gazette, direct that besides Hindi, Urdu language in the interest of the Urdu speaking people, may be used as the Second Official language for such purpose and for such areas as may be specified in the said notification.]

1. Added by Bihar Act II of 1981, Section 2.